Act No. 3/1977.
Date of Assent 3/2/1979
Date of Publication 43/3/1979

THE MANIPUR PARLIAMENTARY SECRETARY (SALARIES & ALLOWANCES) (FIRST AMENDMENT) BILL; 1978.

(As passed by the Legislative Assembly, Manipur on 22-1-79)

BILLAD

to make provision for appointment of more than one Parliamentary Secretary and to validate the appointments made earlier.

BE it enacted by the Legislature of Manipur in the Twentyninth Year of the Republic of India as follows:

1. (I) This Act may be called the Manipur Parliamentary Secretaries (Salaries & Allowances) (First Amendment) Act, 1979.

Short title & commencement.

- (2) It shall be deemed to have come into force with effect from 1st August, 1978.
- 2. In this Act unless the context otherwise requires 'Principal Act' shall mean the Manipur Parliamentary Secretary (Salaries & Allowances) Act, 1972 (Manipur Act. 2 of 1973).

Definition.

3. In section 2(a) of the Principal Act for the words "a member of the Manipur Legislative Assembly appointed as a Parliamentary Secretary" the words 'a member or members of the Manipur Legislative Assembly appointed as Parliamentary Secretary or Secretaries" shall be substituted.

Amenment of section 2(a).

4. A new section as section (-A be inserted below section 6 of the Principal Act as follows:

Insertion of section 6-A.

"Validation of appointments.

6-A. Notwithstanding anything contained in the Act no appointment of the members of Manipur Legislative Assembly as Farliamentary Secretaries and no order passed or power exercised by such Parliamentary Secretaries before the commencement of the Manipur Parliamentary Secretary (Salaries and Allowances) (First Amendment) Act, 1979 shall be deemed to be illegal or invalid or ever to have become illegal or invalid only by reason of the fact that such appointments were made contrary to the provisions of section 2(a)."

Repeal & savings.

- 5. (1) The Manipur Parliamentary Secretary (Salaries & Allowances) (Amendment) Ordinance, 1978, shall stand repealed on the day this Act comes into force.
- (2) On and from the date on which the provisions of this Act are brought into force in the State of Manipur, anything done and any step taken (including order, scheme, rule, form or notice) and any action taken under the repealed Ordinance shall, in so far as it is not inconsistent with the provisions of this Act, continue to be in force unless and until it is superseded by anything done or any action taken in accordance with law.